

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA:

Government of India  
Ministry of Finance  
(Department of Revenue & Insurance)

.....

New Delhi, the 27th August, 1971.

NOTIFICATION  
INCOME TAX

No. 253 (F.No. 404/35/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central government authorised Shri Gurcharan Singh, who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act with effect from 8th August, 1971.

  
( A. K. NASTA )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA:

The Manager,  
Government of India Press,  
New Delhi.

No. 253 (F.No. 404/35/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Chief Secretary, Delhi Administration, Delhi.
5. The Accountant General, Central Revenues, New Delhi.
6. All Officers/Sections in Board's office.
7. The Comptroller & Auditor General of India, New Delhi (25 copies).
8. Bulletin Section (3 copies).
9. Guard file.

  
( A. K. NASTA )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA:

FC/500 copies

No. CG/ITCC/183/73/RSP/71 - dt. 13.9.1971.